COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 197 of 2016 &
IA No. 420 of 2016

Dated: 20th July, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)

In the matter of :

M/s Jay Madhok Energy Private Limited .... Appellant(s)
Versus
Petroleum & Natural Gas Regulatory Board
.... Respondent(s)

Counsel for the Appellant(s)	:	Mr. Atul Y. Chitale, Sr. Adv. Mr. Vineet Malhotra, Mr. Mohit Paul Mr. Vishal Gohri Mr. Shubhendu Kaushik Ms. Tanvi Kakar
Counsel for the Respondent(s)	:	Mr. Prashant Bezbourah Ms. Aparna Vohra for R.1

ORDER

Learned counsel for the Respondent shall file reply to the I.A. No. 418 of 2016 on or before 29.07.2016 after serving copy on the other side. Thereafter, rejoinder, may be filed on or before 03.08.2016 after serving copy on the other side.

List the matter on ***05.08.2016.*** Interim order to continue till 05.08.2016.

(B.N. Talukdar)
Technical Member (P&NG)

(Justice Ranjana P. Desai)
Chairperson